

ITEM NO.3

COURT NO.3 SECTION IIB
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 9390/2015
(Arising out of impugned final judgment and order dated 11/12/2014
in CRLAP No. 709/2004 passed by the High Court of Kerala at
Ernakulam)

SHAJI

Petitioner(s)

VERSUS

STATE OF KERALA & ANR.

Respondent(s)

(With appln.(s) for compounding/settlement and office report)

Date : 15/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Renjith B. Marar, Adv.

Ms. Lakshmi N. Kaimal, Adv.

Mr. C.K. Babu, Adv.

For Respondent(s) Mr. Zulfiker Ali P. S, Adv.

Mr. C. K. Sasi, Adv.

Mr. Manu Krishnan, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Since only a pure question of law arises for
consideration in this case, we are not inclined to grant any
further time to file counter affidavit. Learned counsel for
respondent No.1 seeks a short adjournment so as to prepare himself
to assist the Court.

Prayer is allowed.

Post for hearing after four weeks on a day other than
Monday and Friday.

(SWETA DHYANI)

(RENUKA SADANA)

SR.P.A

ASSISTANT REGISTRAR